

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):
 (a). Government have received a large number of representations on National Policy from individuals and institutions all over the country. Details of these are not maintained separately for each State.

(b) The Government of India have undertaken review of the National Policy on Education. The suggestions contained in these representations will be kept in view while reviewing the Policy.

झालरा पाटन नगर (राजस्थान) में चन्द्रावती के मंदिरों की जीर्णोद्दस्था

973. श्री चतुर्भुज : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान में झालावाड़ ज़िले के झालरा पाटन नगर के दक्षिण में चन्द्रावती के प्राचीन मंदिर अत्यन्त उपेक्षित एवं जीर्णोद्दस्था में हैं; और

(ख) यदि हां, तो स्थापत्य और मूर्तिकला के लिए प्रसिद्ध इन मंदिरों की मरम्मत, समुचित रखरखाव एवं जीर्णोद्दस्था के लिए क्या कदम उठाए जा रहे हैं।

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्दर) : (क) जी नहीं, मंदिरों की आवश्यक मरम्मत की जा चुकी है।

(ख) प्रश्न नहीं उठता।

रतलाम में केन्द्रीय विद्यालय खोलना

974. डा० लक्ष्मी नारायण पांडेय : क्या शिक्षा समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रतलाम (मध्य प्रदेश) में केन्द्रीय सरकारी कर्मचारियों की बहुत बड़ी संख्या है जो रेल, डाक तथा तार, आयाकर विभाग तथा अन्य केन्द्रीय विभागों में काम करते हैं ;

(ख) क्या उन्होंने (1974-75) में मांग की थी कि रतलाम में एक केन्द्रीय विद्यालय खोला जाए; और

(ग) यदि हां तो इस मामले में क्या कार्यवाही की गई है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्दर) :
 (क) और (ग). इस बात की जानकारी नहीं है कि रतलाम में कितने केन्द्रीय कर्मचारी हैं। केन्द्रीय विद्यालय संगठन का एक नया विद्यालय खोलने से सम्बन्धित कोई प्रस्ताव उनसे प्राप्त नहीं हुआ है।

Complaint against Deputy Director of Education, Delhi

975. SHRI SHIV NARAIN SARSONIA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Delhi Administration and Education Ministry have got complaints against one Deputy Director of Education, Delhi Administration who committed excesses during the emergency period;

(b) whether the same person got promotion because he suspended many teachers in Darya Ganj Zone without any reason;

(c) whether one hundred teachers have written to Delhi Administration and Education Ministry about the misbehaviour and excesses of the Deputy Director of Education, the then Education Officer Zone V (Boys) Darya Ganj; and

(d) what action has been taken by the Ministry?—

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

(a) Yes, Sir.

(b) No, Sir.

(c) About 50 teachers have made complaints recently.

(d) The matter is under investigation by the Delhi Administration (Education Department), Delhi.

Yardsticks for provision of amenities in Government Accommodation of Cabinet Ministers

976. SHRI A. BALA PAJANOR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the yardsticks in force for provision of airconditioning, water coolers, geysers, refrigerators and lifts in the Government accommodation for Cabinet Ministers and functionaries of equal rank;

(b) the cases where the yardsticks have been exceeded and reasons therefor;

(c) whether Government propose to revise the yardsticks in conformity with the emphasis on austere living; and

(d) if so, the salient features thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). There is a yardstick only for the free supply of furniture, furnishing and electrical appliances like air-conditioning, water-coolers, geyzers, refrigerators etc. This is as follows:—

1. Ministers (whether of Cabinet rank or otherwise)	Rs. 38,500/-
2. Deputy Minister	Rs. 22,500/-
3. Speaker, Lok Sabha	Rs. 38,500/-
4. Dy. Speaker, Lok Sabha	Rs. 38,500/-
5. Dy. Chairman, Rajya Sabha	Rs. 38,500/-
6. Members of the Planning Commission	Rs. 38,500/-
7. Chief Justice of the Supreme Court of India	Rs. 38,500/-
8. Judges of the Supreme Court	Rs. 30,000/-

The yardstick has not been exceeded so far as free supply is concerned. There is a provision for charging rent wherever any body wants any furniture, furnishing in excess of the yardstick for free supply. Only Justice A. C. Gupta had been supplied at his request, furniture/furnishing worth Rs. 1647/- in excess of Rs. 30,000/- fixed for judges of the Supreme Court of India. For this, Shri Gupta is paying hire charges plus the departmental charges on the cost of the items supplied in excess.

(c) At present there is no such proposal, but the Ministers of the present Government are practising self-imposed austerity with regard to the use of furniture, air-conditioners, etc.

(d) Does not arise.